

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 1474/2020 IA 499/2021 IN C.P.(IB)590/MB/2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA & ANR V/s TOPWORTH
STEELS & POWER PVT LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Dhruvad Vaghani, Adv. Gaurav Jain for Applicant in both IA's present through VC.

IA 1474/2020 & IA 499/2021

The Corporate Debtor has filed the Reply. However, the same is still under scrutiny and not available with the Bench. The amendment Application is still not on Board and the same is still pending with the Registry for numbering. List this matter on Board on **12.06.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**